

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 11

IA 1808/2024 (NEW IA) IN C.P. (IB)/1119(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES: **DBS BANK INDIA LIMITED VS MR. SAHIL**
SUKANRAJ SHAH

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

IA 1808/2024 (NEW IA) IN C.P. (IB)/1119(MB)2022

- 1) Mr. Durgaprasad Halwai, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Application seeking fixation of the fees of the Resolution Professional. However, this Bench has already fixed the fees of the Resolution Professional; hence, we need not to pass any further order in the present Interlocutory Application.
- 3) In that view of the matter, the Interlocutory Application bearing IA No. 1808 of 2024, is disposed of. File be consigned to records.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)